

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1084/2024

In the matter of:

VIJAY KUMAR PATHANIA

...Applicant

Versus

STATE OF PUNJAB & ORS

...Respondent(s)

INDEX

Sr. No.	PARTICULARS	Page No.
1.	Response by way of affidavit on behalf of respondent No. 05, Central Pollution Control Board in compliance of the Hon'ble NGT order dated 18.02.2025	



Filed by: Adv. Rajkumar

On behalf of Central Pollution Control Board

Place: Delhi

Date: 21.05.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1084/2024

In the matter of:

VIJAY KUMAR PATHANIA

...Applicant

VERSUS

STATE OF PUNJAB & ORS

...Respondent(s)

**RESPONSE ON BEHALF OF RESPONDENT NO. 06,
CENTRAL POLLUTION CONTROL BOARD**

I, Nazimuddin working as Scientist 'F' in Central Pollution Control Board, office at Parivesh Bhawan, East Arjun Nagar, Karkardooma, Delhi- 110032, do hereby solemnly affirm and declare as under:-

1. That Hon'ble NGT vide order dated 18.02.2025 in the instant matter impleaded the Central Pollution Control Board (hereinafter referred as CPCB) as Respondent no.06 and directed for submission of response/reply. Thereby, the reply is made in succeeding paragraphs.
2. That, the answering Respondent denies all claims, contentions, allegations and averments against answering respondent CPCB in the above Original Application (OA) contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or non-traverse, save and except any averment which has been expressly admitted hereinafter.

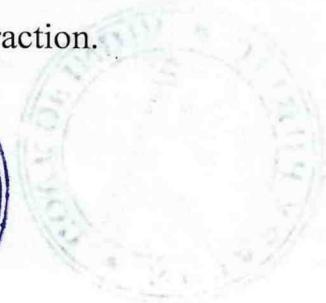


3. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.
4. That the complaint in the Letter Petition (OA) was regarding the alleged non-availability of requisite infrastructure of sewage treatment in TDI City, Mohali, Punjab developed by TDI Infratech Ltd. and alleged ponding of sewage adjacent to the said housing society causing environmental damage and health hazards to local people. Hon'ble NGT vide order dated 08.11.2024 in the matter of OA No. 1084/2024 titled; "Vijay Kumar Pathania Vs State of Punjab" had constituted a joint committee comprising of District Magistrate Mohali, Punjab Pollution Control Board (PPCB) and Central Pollution Control Board (CPCB). The CPCB was directed to be the nodal agency for coordination & compliance of the order.
5. That in compliance with Hon'ble NGT order dated 08.11.2024; a joint committee visited the site as mentioned in the OA on 03.12.2024 and 16.12.2024 respectively. Accordingly, the joint committee submitted its report dated 10.01.2025 before Hon'ble NGT.
6. That, as per the joint committee report submitted before Hon'ble NGT, 03 STPs with installed capacities of 100 KLD (at sector-119), 1.3 MLD (at sector-118) and 2.5 MLD (at sector-117) have been installed. 02 STPs (100 KLD STP at sector-119, 2.5 MLD STP at sector-117) were found operational. And 01 STP (1.3 MLD STP at sector-118) was under



maintenance. The joint committee collected samples from the two operational STPs and these samples were analysed in CPCB laboratory. The joint committee has observed that the STPs were failing to comply the standards prescribed by PPCB for fecal coliform. Therefore, the joint committee has recommended to upgrade and operate the STPs adequately including installation of a disinfection stage in the STPs.

7. The joint committee observed accumulation/stagnation of wastewater in vacant land adjacent to TDI city. It was reported to joint committee that untreated wastewater is being discharged from the Green Enclave colony in village Daun Majara in the vacant land/plot of EMAAR group. Therefore, the joint committee has recommended that necessary action be taken by PPCB in view of this violation.
8. That the Joint Committee has given the following suggestions/recommendations in the report:
 - PPCB shall take necessary action with regard to diversion of untreated waste water by Green Enclave in the vacant land of M/s EMMAR Group located behind TDI Project.
 - PPCB shall ensure compliance of the conditions of EC and CTO by the project Proponent in a time bound manner.
 - The project Proponent namely TDI shall obtain NOC from the Punjab Water Resources Development Authority (PWRDA) for abstraction of ground water from tube wells, for groundwater extraction.



- The Project proponent shall provide water meters on the pipelines through which the treated wastewater is utilized for flushing purposes, irrigation of land area developed as per karnal technology, lawns/landscaping and other activities etc. The Project proponent maintains the record of the treated water reuse for various activities.
 - The Project proponent shall install electromagnetic type flow meters on all tube wells and a record of the same has to be maintained.
 - The Project proponent shall provide adequate facilities for handling of solid waste generated in the township to ensure compliance with provision of the Solid Waste Management Rules, 2016.
 - The Project proponent must stop construction activities and prevent occupancy in any part of the project for which Environmental Clearance has not yet been obtained.
8. That the contents of the joint committee report dated 10-01-2025 may kindly be considered to be part of instant reply of R-6/CPCB and the same is not repeated herein for the sake of brevity.
9. That the answering respondent craves leave of this Hon'ble Tribunal to file additional reply in the instant matter, if required, in future.

PRAYER

In view of the above facts and circumstances, it is humbly prayed to the Hon'ble Tribunal that the Hon'ble Tribunal may kindly pass appropriate



order in the interest of justice and this answering Respondent no.6 undertakes to abide by the orders/directions passed by this Hon'ble Tribunal in the present Original Application.

hag

DEPONENT

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at DELHI on this th day of 21 MAY 2025 2025 that the contents of the above reply affidavit are correct and true on the basis of the record of the case as maintained in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

ATTESTED

NOTARY
DELHI (INDIA)

hag
DEPONENT

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032



21 MAY 2025